

19

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1285/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Kanchan Rai and Mr. Ajit Kumar  
V/s.  
Leofortune Infrabuildcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
19	Mr. Karol Tamboly Mr. Malcolm Signanporia Mr. Nihar Thackeray Mr. Harish Khandekar Mr. Rachit Lakhmani	Advocates instructed by Vis Legis Law Practice for Financial Creditors.	

**ORDER**

CP No. 1285/I&BP/NCLT/MB/MAH/2017

Petitioner Counsel is present, stating that the Corporate Debtor has already made a payment of approximately ₹29 lakhs, since only ₹12.66 lakhs have remained outstanding, the Petitioner Counsel being of the view remaining balance will also be paid by the Corporate Debtor provided some breathing time is given to the Corporate Debtor, on such request coming from the Petitioner Counsel, list this matter on 5.12.2017 for further reporting.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)